BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 124/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

Name of the Company:

Draft Air (India) Pvt Ltd.

V/s.

Asia Motorworks Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. TIRTH NAYAK

.VQA

PETITIONGE

Dayst:

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ORDER

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/ Petitioner. None present for Respondent.

Petitioner filed bank certificate.

It appears that notice of date of hearing not yet served on Respondent as can be seen from the track report filed by the petitioner.

Hence, petitioner is directed to issue fresh notice of date of hearing by speed post and by mail and shall file proof of service.

List the matter on 68.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.